

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)
AT CHENNAI**

APPEAL NO. 58 OF 2021

Between

Prince,
S/o. Durairaj Jesubatham,
3/26 West Street,
Marakattuvilai, Karaichuthu Navaladi,
Tisaiyanvilai Taluk, Tirunelveli District.

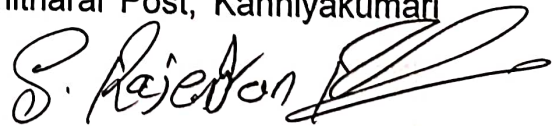
... Appellant

And

1. Member Secretary,
State Level Environment Impact Assessment Authority,
Tamil Nadu,
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai – 15, email:mstnseiaa@yahoo.com.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Tirunelveli, Email:deentnv@gmail.com
3. Thiru.S.Rajendran,
No.13-85/43, Pathitta Villai,
Chitharal Post,
Kanniyakumari – 629 151
Email: kkmbbluemetal@gmail.com. ... Respondents

AFFIDAVIT OF THE 3rd RESPONDENT

I, S.Rajendran, son of Mr.Sridharan, Hindu, aged about 56 years,
residing at No.13-85/43, Pathitta Villai, Chitharal Post, Kanniyakumari



District, Pin Code – 629 151, now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows :

1. I submit that I am the 3rd Respondent in the above Appeal and as such I am well acquainted with the facts stated herein.

2. I respectfully state that this Appeal arises out of the issue of the Environmental Clearance dated 05.07.2021 for grant of lease for quarrying rough stones from the patta land belonging to me bearing S.F. No.191/1(P) and 194/1B(P) over an extent of 4.98.56 Hectares in Kasthuriengapuram Part-II Village, Radhapuram Taluk, Tirunelveli District.

3. I respectfully state that I own and possess the patta land bearing S.F.No.191/1 (5.60.50 Hectares) in Kasthuriengapuram Part-II Village, Radhapuram Taluk, and Tirunelveli District. Pursuant to the proceedings of the District Collector, Tirunelveli dated 06.06.2013, an extent of 4.98.0 Hectares in the same S.F. No.191/1 was earlier subject to quarry operation by me for a period of 5 years from 06.06.2013 to 05.06.2018. In order to continue the quarry operation in the said land bearing S.F.No.191/1(P) admeasuring 4.46.51 Hectares and also the adjacent land bearing S.F. No.194/1B(P) admeasuring 0.52.05 Hectares on the west belonging to Mr.M.Sivaprasad, after getting consent and lease from him, I applied for quarry lease from the said patta land bearing S.F.No.191/1(P) admeasuring 4.46.51 Hectares and the adjacent land bearing S.F.No.194/1B (P) admeasuring 0.52.05 Hectares (total 4.98.56 Hectares) in Kasthuriengapuram Part-II Village, for a period of 5 years vide application dated 10.07.2018. As stated

S. Rajendran

2

earlier, the first respondent State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA) granted E.C. for the said land for quarrying stones vide order dated 05.07.2021.

4. I respectfully state that the land bearing S.F.No.181/A (P) belongs to me. The said land is situate on the eastern side of the aforesaid land bearing S.F.No.191/1 (P). The District Collector, by proceedings R.C.No.M1/12755/2016, dated 04.04.2018, granted lease to me for quarrying Rough stone, Jelly and Gravel from the patta land over an extent of 2.45.48 Hectares in S.F.No.181/A (P) of Kasthuriengapuram Part-II Village, Radhapuram Taluk, and Tirunelveli District for a period of 5 years. The lease period is from 17.04.2018 to 16.04.2023.

5. I respectfully state that there is a seasonal odai in S.F.No.181/2, passing on the southern side of S.F.No.191/1 and 194/1 at the distance of 40 meters and therefore 50 meters safety distance is provided from the lease boundary.

6. I respectfully state that originally, the land bearing S.F.No.190/2 admeasuring 3.85.0 Hectares in Kasthuriengapuram Part-II Village, Radhapuram Taluk, and Tirunelveli District, which is situate on the north of S.No.191/1(P), was owned and possessed by Mr.K.Rajendran S/o. Kaliappan. He obtained lease from the District Collector, Tirunelveli for quarrying rough stones from the above said land for a period of 5 years commencing from 20.06.2005 ending with 19.06.2010. After the death of Mr.K.Rajendran, his legal heirs, namely, wife and daughters, sold the said land bearing

S. Rajendran

S.F.No.190/2 admeasuring 3.85.0 Hectares along with other land bearing S.F.181/3A admeasuring 1.22.0 Hectares Kasthurengapuram Part-II Village, Radhapuram Taluk, and Tirunelveli District, to my sister Ms.S.Kala by Registered sale deed dated 05.07.2013 registered as Document No.2398 of 2013 in the office of Sub-Registrar, Radhapuram. Subsequently, my sister S.Kala, executed the Settlement Deed in my favour on 16.11.2015 in respect of the said land bearing S.F.No.190/2 and other lands. The said Deed has been registered as Document No.3347/2015 in the Office of Sub- Registrar, Radhapuram.Hence, I became the owner of the land bearing S.F.No.190/2 admeasuring 3.85.0 Hectares, which is situate on the Northern side of S.F.No.191/1(P).

7. The Deputy Director Geology & Mining Tirunelveli in his Letter Dated 13.09.2019 imposed a condition as follows:

“A Safety distance of 7.5 meters should be provided to the adjoining patta lands”.

I respectfully state that the lands situate on the north and east of the leasehold area belongs to me. The southern side of the subject matter of the leasehold area is the seasonal odai, in respect of which the safety distance of the 50 meters is provided .The safety distance of 7.5 meters on the west is provided and maintained.

8. I am filing this affidavit to clarify the fact that adjacent lands on the Northern and eastern side belongs to me. For the southern side, as stated already, the safety distance of 50 meters is provided. The

S. Reshwan

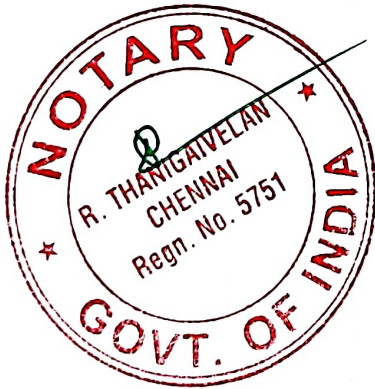
safety distance of 7.5 meters is also provided on the Western side. The land on the Western side belongs to Mr. Sivaprasath who is a member of my family/relative.

9. For the reasons stated above and in the reply affidavit, this Hon'ble Tribunal may be pleased to dismiss the above appeal and thus render justice.

S. Prasad

Solemnly affirmed at Chennai
on this the 1st day of February 2023
and signed his name in
my presence.

BEFORE ME
R. Thanigaivelan *01/02/2023*
ADVOCATE : CHENNAI



R. Thanigaivelan *01/02/2023*

R. THANIGAIVELAN, B.L.,P.G.D.L.A.,
ADVOCATE & NOTARY PUBLIC (GOVT. OF INDIA)
Office : Plot No. 1490, Door No. 1/1,
13th WEST CROSS STREET,
M.K.B. NAGAR, CHENNAI - 600 039.

[Signature]



Annexure ②

தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : திருநெல்வேலி

வட்டம் : திசையன்விளை

வருவாய் கிராமம் : கஸ்தூரிரெங்கபுரம் பகுதி-2

பட்டா எண் : 1166

உரிமையாளர்கள் பெயர்

1. ஸ்ரீதரன் மகன் இராஜேந்திரன்

புல எண்	உட்பிரிவு	புன்செய்		நன்செய்		மற்றவை		குறிப்புரைகள்
		பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
		ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	
174	3	0 - 96.00	0.59	--	--	--	--	R2015/6187--- -- 09-05-2002
181	1A	3 - 90.00	2.41	--	--	--	--	2016/0103/29/005946- -- -- 08-03-2016
181	3A	1 - 22.00	0.76	--	--	--	--	2016/0103/29/005946- -- -- 08-03-2016
183	1B	2 - 2.00	1.25	--	--	--	--	---- -- 03-10-2015
184	3	2 - 69.00	1.70	--	--	--	--	2016/0103/29/009963- -659/1421 -- 15-03-2016
190	2	3 - 85.00	2.40	--	--	--	--	2016/0103/29/009160- -9/1414 -- 08-03-2016
		14 - 64.00	9.11					

குறிப்பு 2 :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் 29/16/312/01166/140224 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
- இத் தகவல்கள் 19-01-2023 அன்று 06:21:18 PM நேரத்தில் அச்சடிக்கப்பட்டது.
- கைப்பேசி கேமராவின் 2D barcode படப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்



Annexure - (3)

தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : திருநெல்வேலி

வட்டம் : திசையன்விளை

வருவாய் கிராமம் : கஸ்தூரிரெங்கபுரம் பகுதி-2

பட்டா எண் : 1062

உரிமையாளர்கள் பெயர்

1. புல எண்	மூத்தரன்	மகன்		ராஜேந்திரன்		மற்றவை		குறிப்புரைகள்
		புன்செய்	நன்செய்	புன்செய்	நன்செய்	புன்செய்	நன்செய்	
		பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
		ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	
180	-	5 - 43.50	3.36	--	--	--	--	R12/11648--- -- 10-04-2006
191	1	5 - 60.50	3.46	--	--	--	--	R12/11648--- -- 08-05-2002
		11 - 4.00	6.82					

குறிப்பு 2 :



1. மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் 29/16/312/01062/140289 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
2. இத் தகவல்கள் 19-01-2023 அன்று 06:24:48 PM நேரத்தில் அச்சடிக்கப்பட்டது.
3. கைப்பேசி கேமராவின் 2D barcode படப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்

Annexure - (4)



தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : திருநெல்வேலி

வட்டம் : திசையன்விளை

வருவாய் கிராமம் : கஸ்தூரிரெங்கபுரம் பகுதி-2
1669

பட்டா எண் :

உரிமையாளர்கள் பெயர்

1.	மோகனன்		மகன்		சிவபிரசாத்		
	நன்செய்		புன்செய்		மற்றவை		
	பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
புல எண்	உட்பிரிவு	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை
194	1B	--	--	4 - 39.50	2.70	--	--
				4 - 39.50	2.70		

குறிப்பு 2 :

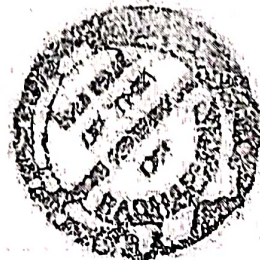


1. மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <http://eservices.tn.gov.in> என்ற இணைய தளத்தில் 29/16/312/01669/140252 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
2. இத் தகவல்கள் 23-10-2018 அன்று 11:59:17 AM நேரத்தில் அச்சடிக்கப்பட்டது.
3. கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்.

S. Ravindran

சிவ

புத்தகம் 2018ம் வருடத்திய 36.3ம் ஆவணம்
12 தாள்கள் கொண்டது
9 வது தாள்
பதிவு அலுவலர்



23-10-2018 11:59 AM